

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(L) No.6845 of 2019

Tata Motors Limited.

... ..Petitioner

-Versus-

The State of Jharkhand & Ors.

... ..Respondents

CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK

(Through: Video Conferencing)

For the Petitioner : Mr. Shashi Anugrah Narayan, Sr. Advocate.

: Mr. V.P.Singh, Sr. Advocate.

For the State : Mr. Gaurav Abhishek, A.C. to A.G.

For the Respondent No.4 : Mr. A.K.Sahani, Advocate.

07/10.09.2020

In view of outbreak of COVID-19 pandemic, case has been taken up through Video Conferencing. Concerned lawyers have no objection with regard to the proceeding, which has been held through Video Conferencing today at 10:30 A.M. onwards. They have no complaint in respect to the audio and video clarity and quality.

At the request of the learned Counsel for the parties, put up this case on 24.09.2020.

Till then, interim order dated 20.02.2020 shall continue.

(Dr. S.N. Pathak, J.)

P.K.S.